

[TO BE PUBLISHED IN THE GAZETTER OF INDIA,
EXTRAORDINARY, PART-II, SECTION-3 SUB-SECTION (i)]

Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 19th July, 2013

Notification no. 78 /2013-Customs (N.T.)

G.S.R. No. (E) - In exercise of the powers conferred by sub-rule (1) of Rule 3 of the Customs Tariff (Identification and Assessment of Safeguard Duty) Rules, 1997 and in supersession of notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 34/2013-Customs (N.T.) issued vide G.S.R. No. 200 (E) dated the 2nd April, 2013, the Central Government hereby appoints Sh. Ram Tirath as the Director General (Safeguard) for the purposes of the said Rules.

[F.No. 528/89/2012-STO (TU)]

(M.V. Vasudevan)
Under Secretary to the Government of India